

**SPECIAL DIRECTIONS FOR ALL HEARINGS BY VIDEO
CONFERENCING BEFORE GS PATEL J IN THE EXTANT
ASSIGNMENT UNTIL 14TH APRIL 2020**

1. For the extant assignment until 14th April 2020, the Hon'ble Mr Justice Patel will make the hearing of listed matters publicly accessible. The list of cases to be heard will be separately notified/circulated.
2. This access is via the **Zoom app/plugin**. No password is required.
3. No tech support for installation is provided by the Court.
4. The app is available at <http://zoom.us/>
5. The link for 11th April 2020 is:
Topic: BEFORE GS PATEL J - COURT HEARING ON 11TH APRIL 2020
Time: Apr 11, 2020 12:00 PM India
Join Zoom Meeting
<https://zoom.us/j/761888037>
Meeting ID: 761 888 037
6. A fresh link will be generated and circulated for each day.

**THE FOLLOWING TERMS, CONDITIONS AND RESTRICTIONS
APPLY TO ALL VC COURT HEARINGS BEFORE PATEL J**

- a. **No recording under any circumstances.** A violation of this will invite stringent action. This is a facility extended during extraordinary and difficult times. It is not to be misused or abused. Clandestine or illicit recording is no different from an illicit recording of a regular court proceeding.
- b. **Though virtual, this is nonetheless a court hearing, and therefore appropriate court conduct is required.** On 9th April 2020, many did not maintain this discipline. THIS IS NOT ENTERTAINMENT. It is hugely disturbing to hear in the visitors' background, squalling children, agitated pets, doorbells, pressure cookers, fights with neighbours. Therefore:
 - i. All attending must maintain silence.
 - ii. For this reason, all are muted on entry, and all remain muted **WITHOUT** the option of un-muting themselves. The un-muting will be done by the Court / host / co-host in turn as each case is called
 - iii. ALL must also have their videos turned OFF except for the Advocates appearing in the matters listed.
 - iv. Those who do not follow these directions will be summarily ejected from the meeting, and no complaint will be entertained.
- c. **ALL (not just Advocates) are expected to be in sober attire.** While formal court attire of Advocates is not expected, and is optional (without a gown), propriety is to be maintained, and that means no tee shirts, under-vests

with nothing else, etc. Even those only visiting are to dress decently. No enquiries as to what constitutes 'sober attire' will be entertained.

- d. **The hosts and co-hosts are authorised to remove** without notice or warning any persons who violate these conditions. Persons removed will not be able to re-join. There is no redressal mechanism against removal.
- e. **There are no 'fixed times' for listed matters.** They will be taken serially as they would during a regular court hearing.
- f. **Limited numbers of participants.** As in a real-world court room, space is limited. There can be at most 500 participants. Those who are not advocates appearing in the listed matters should yield to the advocates whose matters are listed.